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MP-222-2021

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 17th OF APRIL, 2025

MISC. PETITION No. 222 of 2021

DURGA SINGH AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri N.K. Gupta, learned Senior Advocate alongwith Shri Santosh Agrawal, learned counsel for the petitioners.

Shri K.K. Prajapati, learned Govt. Advocate for the respondents/State.

ORDER

Counsel for the petitioner has orally prayed for conversion of this Miscellaneous Petition into Writ Petition under Article 226 of the Constitution of India.

Prayer being reasonable, is accepted and this Misc. Petition is permitted to convert into Writ Petition.

Let necessary amendment be carried out within three working days.

In view of the above, this Misc. Petition stands disposed of. Office is directed to re-register the present case as Writ Petition and list it in next week alongwith W.P. No.7530/2022.

I.R., if any, to continue till next date of listing.

(MILIND RAMESH PHADKE)
JUDGE